

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 478/TL/2024**

Subject : Petition under Section 14 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 for grant of separate RTM Transmission License to POWERGRID Bikaner Neemrana Transmission Limited.

Petitioner : POWERGRID Bikaner Neemrana Transmission Ltd. (PBNTL)

Respondents : Uttar Pradesh Power Corporation Ltd. and Ors.

Date of Hearing : **10.12.2024**

Coram : Shri Jishnu Barua, Chairperson  
Shri Ramesh Babu V., Member  
Shri Harish Dudani, Member

Parties present : Shri V C Sekhar, PBNTL  
Shri Amit, PBNTL  
Shri Prashant Kumar, PBNTL  
Shri Ranjeet Rajput, CTUIL  
Shri Akshayvat Kislay, CTUIL

**Record of Proceedings**

The representative of the Petitioner submitted that the present Petition had been filed for the grant of a separate transmission licence for implementing the transmission projects “*Implementation of 2 Nos. of 220 kV line bays at 765/400/220 kV Bikaner-III PS for interconnection of 500 MW REGS of M/s NTPC Renewable Energy Ltd.*” and “*Implementation of 1 Nos. of 220 kV line bay for interconnection of 300 MW REGS of M/s Deshraj Solar Energy Pvt. Ltd. (DEPL) and 3 Nos. of 400 kV line bays for interconnection of 1400 MW RPPD of M/s Sunbreeze Renewables Nine Pvt. Ltd. (02 Nos. of bays) & 1000 MW RPPD of M/s MRS Buildvision Pvt. Ltd. (01 No. of bay) at 765/400/220 kV Bikaner-III PS*” (collectively referred to as “the Projects”) under the RTM mode. He further submitted that the Petitioner had been earlier granted a transmission licence (TBCB) *vide* order dated 13.4.2022 in Petition No.47/TL/2024 for implementing a TBCB project and subsequently, *vide* OMs dated 13.9.2024 and 23.10.2024, CTUIL has assigned the above Projects to the Petitioner under the RTM mode for which the Petitioner has filed the instant Petition. He further added that the Petitioner has already complied with all the requirements under the Transmission Licence Regulations, and CTUIL has also given its recommendations under Section 15(4) of the Electricity Act, 2003 *vide* its letter dated 7.11.2024.

2. After hearing the representative of the Petitioner, the Commission directed as under:

(a) Admit and issue notice to the Respondents, subject to just exceptions;

(b) The Respondents to file their respective replies, if any, within two weeks with a copy to the Petitioner, who may file its rejoinder, if any, within a week thereafter.

(c) CTUIL to file on an affidavit within two weeks the status of the RE Developers for whom the bays covered under the present Petition are being implemented along with details of the grant of connectivity as well as the start date of connectivity to the said RE developers.

(d) CTUIL has filed its recommendations on the amendment of the transmission licence. However, the Petitioner has filed the present application for the grant of a separate transmission licence RTM mode. Accordingly, CTUIL is directed to file its revised recommendations within a week for implementation of projects under the RTM mode, as envisaged in Transmission Licence Regulations.

3. The Petition shall be listed for hearing on **6.1.2025**.

**By order of the Commission**

**Sd/-**

**(T.D. Pant)**

**Joint Chief (Law)**